

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Fiftieth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1982

Presented on 13-10-82

Adopted on 15-10-82

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FIFTIETH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fiftieth Report.

2. The Committee met on 12 October, 1982 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1982 (*Amendment of article 19*) by Shri Chitta Basu, M.P.
- (2) The Constitution (Amendment) Bill, 1982 (*Amendment of article 331, etc.*) by Shri Bhogendra Jha, M.P.
- (3) The Constitution (Amendment) Bill, 1982 (*Insertion of new article 174A*) by Prof. Madhu Dandavate, M.P.
- (4) The Constitution (Amendment) Bill, 1982 (*Amendment of articles 75 and 164*) by Prof. Madhu Dandavate, M.P.

II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 15 October, 1982.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1982 (*Amendment of article 19*) by Shri Chitta Basu, M.P.

The Bill seeks to amend article 19 of the Constitution with a view to guarantee freedom of Press.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1982 (*Amendment of article 331, etc.*) by Shri Bhogendra Jha, M.P.

The Bill seeks to amend the Constitution with a view to substitute the word "Euro-Indian" for the word "Anglo-Indian".

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

(3) The Constitution (Amendment) Bill, 1982 (*Insertion of new article 174A*) by Prof. Madhu Dandavate, M.P.

The Bill seeks to amend the Constitution with a view to provide that a session of the Legislative Assembly of a State can be summoned if more than one-half of the total number of Members of the Assembly send a signed requisition to the Speaker of the Assembly.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1982 (*Amendment of articles 75 and 164*) by Prof. Madhu Dandavate, M.P.

The Bill seeks to amend the Constitution with a view to provide that the Prime Minister and the Chief Ministers of States shall be elected Members of the House of the People or the Legislative Assembly of the State respectively.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Jagpal Singh regarding changes in education system. | 2 hours |
| (2) Resolution by Shrimati Geeta Mukherjee regarding unemployment among women. | 2 hours |

Recommendations

5. The Committee recommend that—

- (i) Sarvashri Chitta Basu, Bhogendra Jha and Prof. Madhu Dandavate be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
12, October 1982
 20 *Asvina*, 1904 (*Saka*).

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.